

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH.

OA No. 499/2003.

Jaipur, this the 9th day of May, 2005.

CORAM : HON'BLE MR. JUSTICE M. A. KHAN, VICE CHAIRMAN.
HON'BLE MR. M. K MISHRA, MEMBER (A).

R. S. Sharma,
S/o Shri Sedu Ram,
Aged about 55 years,
R/o P. No.8C/43, Pratap Nagar,
Tonk Phatak, Jaipur.

.... Applicant.

By Advocate : Shri P. N. Jatti.

Vs.

1. Union of India through its Secretary
to the Government of India,
Department of Posts, Dak Bhawan,
Sansad Marg, New Delhi.
2. Chief Post Master General,
Rajasthan Circle,
Jaipur 302 008.
3. Senior Supdt. Railway mail Service,
'JP' dn.
Jaipur 302 010.
4. Head Record Officer,
Railway mail Service,
JP dn. Jaipur.

... Respondents.

By Advocate : Shri Tej Prakash Sharma.

: ORDER (ORAL) :

The Applicant has filed this OA for quashing the order dated 11.9.2003, by which the respondents have revised and withdrawn the order of stepping up of his pay under FR 22 and have directed recovery of the over payment made to the applicant w.e.f. 12.12.97.

.....

2. Learned Counsel for the applicant has submitted that this case is fully covered by the order of this Tribunal dated 27.2.2004 by which a bunch of OAs No. 565/02, 566/02, 567/02, 497/03, 498/03, 500/03, 505/03, 506/03 and 603/2003 were decided. He has requested that this OA may also be decided in terms of the aforesaid order dated 27.2.2004 which is to the following effect :-

"12. The upshot of the aforesaid discussion is that all the OAs have ample substance and merit acceptance. The same stand allowed. The impugned notices/orders (Annex. A/1 & Annex. A/1A in OAs 565, 566 & 567/02) and the impugned orders at Annex. A/1 in rest of the OAs are hereby quashed. The respondents are directed to refund the amount already recovered from the applicants. The applicants shall also be entitled to a cost, to be paid to them by the respondents, which is quantified as Rs.2000/- in each case. This order shall be complied with within a period of three months from the date of receipt of a copy of this order."

3. Learned Counsel for the respondents has agreed with the request of learned counsel for the applicant.

4. With the consent of parties, the present OA is decided in terms of order of the Tribunal dated 27.2.2004 as quoted above. Accordingly, the notice/order dated 11.9.03 (Annexure A/1) is quashed. Parties are directed to bear their own costs.


(M. K. MISHRA)
MEMBER (A)


(JUSTICE M. A. KHAN)
VICE CHAIRMAN

P.C./